

(4) The State Haj Committee, Kozhikod, Malabar.

(5) The State Haj Committee, Lucknow.

(6) The Divisional Haj Committee, Dhubri (Assam).

There are no members from Malabar at present in the Central Haj Committee.

(c) Total expenditure on the Central Haj Committee in 1951-52 was Rs. 2,200.

The expenditure of the other Haj Committees is met partly out of donations and interest on securities, but mostly out of the proceeds of the Pilgrims Pass Registration Fee.

(d) The expenditure on medical facilities provided for Indian pilgrims in the Hedjaz is met by the Government of India and not by the Haj Committees. The amount spent during the last few years are as follows :

Year	Amount
1949-50	• • -Rs. 13,351
1950-51	• • -Rs. 14,757
1951-52	• • -Rs. 52,740

SHRI E. K. IMBICHIBAVA (*In Malayalam*) : Is there any special reason for not including a member from Malabar in the Central Haj Committee ?

DR. B. V. KESKAR : No, Sir. Not at all.

SHRI E. K. IMBICHIBAVA (*In Malayalam*) : Will this be considered ?

MR. CHAIRMAN : Yes, it will be considered.

#### BABAR ROAD COLONY

\*47. SHRI C. G. MISRA : Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that it is now nearly five years that the residents of the Babar Road Colony in New Delhi sought permission to raise a second storey on their present single-storeyed houses ;

(b) the reasons why the grant of such permission is being delayed ;

(c) whether the main terms and conditions on which such permission will be granted have been settled ; if J so what are those terms and conditions ; and

(d) whether Government proposes to give such permission before the coming winter ?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : (a) Yes.

(b) Permission had been granted by the Chief Commissioner, Delhi in October 1948, on certain conditions, which were not accepted by the lessees. They, instead, wanted to adopt a design involving relaxation of the Building Bye-laws of the New Delhi Municipal Committee. The Technical Committee appointed by the Government of India to examine the Building Bye-laws of local bodies of Delhi has submitted its recommendations which are being examined by the Delhi Municipal Committee. The lessees also denied their liability to pay the additional premium asked for by the Chief Commissioner. This matter is being examined by the Delhi State Government.

(c) No.

(d) This will depend on the time to be taken by the New Delhi Municipal Committee in finalising their Building Bye-laws and by the Delhi State in deciding the liability for payment of additional premium.

SHRI C. G. MISRA : Will the hon. Minister kindly state what time Government will take for deciding this question ?

SARDAR SWARAN SINGH : As already replied by me, Sir, the matter is under consideration by the Delhi State Government and also by the Delhi Municipal Committee. It will depend on how soon they can come to a decision and all that we can do is to ask them to expedite their decision.